notice of the Government. That should not frighten us. Occasionally such lapses might occur. That does not mean that Government should change its whole policy with regard to private management. I must say that the private schools in Delhi are doing very good work, and some of the schools do better work than Government schools. So, Government have no intention to dfecourage private enterprise Just because such isolated examples come to the notice of the government.

SHRI M. P. BHARGAVA: May I know whether the h'on. Minister is aware that about three years back I had raised the question of unauthorised collection by certain schools in Delhi, and I had mentioned names therein. May I know from him what action has been taken against those schools?

DR. K. L. SHRIMALI: As far as I recollect, it is an old question. Enquiries were made and action was taken. But the hon. Member will have to give separate notice if he wants to know specifically about particular institutions.

**दिल्ली प्रशासन के समाज कल्याण निदेशालय में की गई तदर्थ नियुक्तियां**

७९. **श्री नवाबसिंह चौहान** : क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली प्रशासन के समाज कल्याण निदेशालय में निदेशक द्वारा अब तक कितनी तदर्थ नियुक्तियां की जा चुकी हैं और कितने कितने दिन के लिये ;

(ख) ऐसे कितने व्यक्तियों की नियुक्तियों को बाद में नियमित कर दिया गया और इन में से कितने मामले विभागीय पदोन्नति समिति के सामने रख दिये गये ; और

(ग) क्या तदर्थ आधार पर नियुक्तियां करने के लिये एम्प्लायमेंट एक्सचेंज से नाम भेजने को कहा गया था और यदि नहीं तो ये नियुक्तियां किस प्रकार की गईं ?

**APPOINTMENTS MADE IN THE SOCIAL ELFARE DIRECTORATE OF DFXHI CDMINISTRATION**

*98. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of EDUCATION be pleased to state:

(a) the number of appointments made so far on *ad hoc* basis in the Social Welfare Directorate of the Delhi Administration by the Director and the tenure of each appointment;

(b) the number of such persons whose appointments were later on regularized and the number of cases out of these which were put up before the Departmental Promotion Committee; and

(c) whether the Employment Exchange was asked to send names in order to make appointments on an fid hoc basis, and if not, how these appointments were made?]

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सुन्दरम् रामचन्द्रन्) : (क) से (ग) सूचना एकत्र की जा रही है और यथाशीघ्र सभा-पटल पर रख दी जायगी ।

t[THE DEPUTY MINISTER IN THE INISTRY OF EDUCATION (SHRIMATI SOUNDARAM RAMA- CHANDRAN): fa) to (c) Information is being collected and will be placed on the Table of the House as early as nnssihlp 1

श्री नवाबसिंह चौहान : दिल्ली के अन्दर ही इस डाइरेक्ट्रेट का आफिस है, फिर भी यह सूचना एकत्रित नहीं की जा सकी, इस का रीजन क्या है ?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: We have to get all these details from the De'hi Administration. We have contacted them. We want all the details. We have got just one tor two here, but

f[ ] English translation.

I do not want to place that on the Table. So, we are verifying those things. I shall put the answer on the Table as early as possible.

**श्री विमलकुमार मन्नालालजी चौरड़िया :** व्यवस्था का प्रश्न है । प्वायंट आफ आर्डर है । मेरा यह निवेदन है कि इस प्रश्न में केवल दिल्ली के सम्बन्ध में जानकारी चाही गई है और जो . . .

MR. CHAIRMAN: This is not a point of order.

**श्री विमलकुमार मन्नालालजी चौरड़िया :** श्रीमान्, पूरा सुन लीजिये ।

MR. CHAIRMAN: This is not a point of order. Please sit down. Next question.

**पाकिस्तान द्वारा भारत को देय ऋण**

*९९. **श्री विमलकुमार मन्नालालजी चौरड़िया :** क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान सरकार के जिम्मे भारत सरकार का कितना रुपया देना निकलता है;

(ख) उपरोक्त भाग (क) की रकम में से कितनी कितनी रकम कब कब की देय हो चुकी है ; और

(ग) इस रकम की वसूली के लिये भारत सरकार द्वारा क्या क्या प्रयास किये गये हैं?

**DEBT OWED BY PAKISTAN TO INDIA**

*99. SHRI V. M. CHORDIA: Will the Minister of FINANCE be pleased to state:

(a) the amount of money that the Government of Pakistan owes to the Government of India;

(b) when the various amounts of money out of the amount mentioned in part (a) above became due; and

(c) what efforts have been made by the Government of India to recover the amount?]

**वित्त मंत्री (श्री मोरारजी देसाई) :** (क) बंटवारे से पहले और बाद की अवधियों के लिये जो रकम पाकिस्तान से वसूल की जानी है उस का बिलकुल सही हिसाब अभी आखिरी तौर पर नहीं लगाया गया ।

(ख) पाकिस्तान को बंटवारे का कर्ज १५ अगस्त, १९५२ से शुरू कर के, मूल और ब्याज की ५ बराबर सालाना किस्तों में अदा करना था। इस तरह दस किस्तों की अदायगी अभी ही काफी पिछड़ गई है । खयाल था बंटवारे के बाद की मदों का निबटारा साथ का साथ होता जायगा ।

(ग) इस सवाल पर दोनों देशों में काफी अर्से से बातचीत चल रही है । लेकिन अभी तक कोई ऐसा हल नहीं निकल सका जिस पर दोनों सहमत हों ।

t[THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) The exact amount ' 'of money due from Pakistan on account of pre and post-partition periods has not yet been finally determined.

(b) The partition debt was repayable by Pakistan in 50 annual equated instalments of principal and interest commencing from 15th August, 1952. Ten instalments are thus already overdue. Post-partiti'on items were expected to be settled currently.

(c) This question has been the subject of prolonged negotiations between the two countries. But so far, it has not been possible to arrive at Rn agreed settlement.]

**श्री विमलकुमार मन्नालालजी चौरड़िया :** क्या श्रीमान् यह बतलायेंगे कि भारतवर्ष की तरफ से कितना रुपया इस बारे में क्लेम किया गया है ?

t[ ] English translation.